

CENTRAL ADMINISTRATIVE TRIBUNAL,
ALLAHABAD BENCH
ALLAHABAD.

ORIGINAL APPLICATION NO.216 of 2005.

ALLAHABAD THIS THE 07TH DAY OF MARCH 2005.

HON'BLE MR.A.K. BHATNAGAR, MEMBER-J.

1. Veeresh Kumar
aged about 27 years
son of Sri Ram Khiladi,
R/o Village Karbana, Post Dandu Pura,
P.S. Tajganj, District Agra.
2. Suresh Chandra
aged about 20 years,
Son of Shri Natthu Singh,
R/o Village-Karbana, Post Dandu Pura,
P.S. Tajganj, District Agra.

.....Applicants.

(By Advocate: Sri Rakesh Verma)

Versus.

1. Union of India
through the Secretary
Ministry of Health and Planning Nirman Bhawan,
New Delhi.
2. The Director General,
Indian Council of Medical Research
Ansari Nagar, New Delhi.
3. The Director,
Central Jalma Institute of Leprosy,
P.S Tajganj, District Agra.

.....Respondents.

(By Advocate: Sri Saumitra Singh)

ORDER

By this O.A., the applicant has prayed for a direction to re-engage the applicants as Casual Labours (Mali) and direct them to work in the aforesaid capacity so long the same is available and further the respondents be directed to

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initiate selection for regular appointment considering the candidature of the applicants also.

2. The brief facts giving rise to this O.A. are that the applicants were working as Casual Labour (Mali) @ Rs.75/- per day from the open market. They are also said to have been screened w.e.f. 10.02.2004 and continued to work without any break except 07 days ^{"have worked"} between 10.05.2004 to 16.05.2004 so that the applicants have said to work for 90 days in total.

3. The grievance of the applicants is that they have been disengaged by the respondents by engaging fresh person in place of applicants and their previous experience has not been considered.

4. During the course of arguments, learned counsel for the applicant further submitted that the applicants have filed a representation-dated 22.11.2004 to the Director, Central Jalma Institute of Leprosy, P.S Tajganj, District Agra which is still lying undecided. As per learned counsel for the applicant, the applicants will be satisfied if their representation dated 22.11.1004 is decided by the respondent No 3 i.e. Director, Central Jalma Institute of Leprosy, P.S Tajganj, District Agra by a reasoned and speaking order within a specified period.

5. After hearing counsel for the parties, I am of the view that this O.A. can be disposed of finally without calling for counter by issuing an appropriate direction to respondent No.3 i.e. Director, Central Jalma Institute of Leprosy, P.S Tajganj, District Agra.

6. The O.A. is disposed of finally at the admission stage itself by issuing a direction the respondent NO.3 i.e. Director, Central Jalma Institute of Leprosy, P.S Tajganj, District Agra to consider and decide the representation filed by the applicants on 22.11.2004 by a reasoned and speaking order within a period of three months from the date of receipt of a copy of the order.

No costs.


Member-J.

Manish/-